

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

(3)

O.A. No. 5/90

~~12.02.1992~~

DATE OF DECISION 12.02.1992

P.D. Panjwani Petitioner

Mr. J.R. Nanavati Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. R.P. Bhatt Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt ..... Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(4)

P.D. Panjwani ..... Applicant  
(Advocate : J.R. Nanavaty)

Vs.

1. Union of India,  
Through:  
Secretary,  
Ministry of Finance,  
(Department of Revenue and  
Insurance)  
New Delhi.
2. Secretary,  
Central Board of  
Direct Taxes,  
New Delhi.
3. The Chief Commissioner of Income- Tax,  
(Administration), Aayakar Bhavan,  
Navrangpura,  
Ahmedabad.  
(Advocate: Mr. R.P. Bhatt)

O R A L J U D G M E N T

O.A. 5 of 1990

Date: 12.2.1992

Per : Hon'ble Mr. R.C. Bhatt ..... Member (J)

On 29th Jan. 1992 the learned advocate for the respondents produced a letter dated 12th July 1990 addressed to him by the Chief Commissioner of Income- Tax Ahmedabad, stating therein that in view of the previous judgment of this Tribunal in V.B. Shah Vs. Union of India & Ors. in O.A./354/89 the Department was prepared to re-fix the pay of the applicant in accordance with the instruction contained in Board's letter dated 23rd Feb. 1990, the copy of which is also annexed with

...3..

: 3 :

the letter. Learned advocate Mr. J.R. Nanavati for the applicant is satisfied with that letter and hence he does not press further this Original Application. Hence the following order:

O R D E R

Application is disposed of as not pressed, in view of the letter dated 23rd Feb. 1990, produced by the respondents. Application is disposed of. No order as to costs.

*Resd*

(R.C. Bhatt)  
Member (J)

\*Kaushik